

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

This the 14th day of August, 2018

Hon'ble Mr. Gokul Chandra Pati, Member(A)

O. A. No.330/00786/2018

Usha Devi w/o late Somnath Chaterji resident of Lachchhipur Lalitpuram Gorakh Nath, Gorakhpur, District- Gorakhpur.

..... Applicant

By Advocate: Sri Vinod Pandey

Versus

1. Union of India through its Secretary, Ministry of Central Excise and Custom, New Delhi.
2. Commissioner Custom (Preventive) 5th and 11th Floor, Kendriya Bhawan, Aliganj, Lucknow.
3. Deputy Commissioner of Custom and Central Excise, Gorakhpur.

..... Respondents

By Advocate : Sri Vinod Mishra

O R D E R

By Hon'ble Mr. Gokul Chandra Pati, Member (A)

Heard the learned counsel for parties.

2. This O.A. has been filed for direction to the authorities of the Custom Department, Gorakhpur to pass appropriate order extending pensionary benefits to the applicant.
3. The contention of the counsel for applicant that husband of the applicant was expired on 5.3.2018 but she has not been given any pensionary benefits by the respondents. She has made a representation dated 16.5.2018 (Annexure A-6) in this regard and submitted that she would be satisfied in case a direction be given to the respondents to decide her pending representation and to provide necessary assistance to the applicant to enable her to

complete the formalities required for sanction of pensionary benefits as per rules.

4. Respondents counsel want to obtain instruction. However, in view of the submission made by the counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending. Accordingly, the O.A. is disposed off at admission stage with a direction to the respondent o. 3/competent authority to dispose of the pending representation dated 16.5.2018 of the applicant as per provision of the rules and if applicant is found eligible for family pension, to provide necessary assistance to the applicant to enable her to complete the formalities required for sanction of pensionary benefits. This exercise shall be completed within a period of three months from the date of receipt of certified copy of this order.

5. With the above observations, O.A. is disposed off. No order as to costs.

(Gokul Chandra Pati)
Member (A)

HLS/-